

**BEFORE THE ADJUDICATING AUTHORITY  
NATIONAL COMPANY LAW TRIBUNAL  
INDORE BENCH AT AHMEDABAD  
COURT 1**

IA/38(MP)2021 in TP 33 of 2019 [CP(IB) 67 of 2018] with  
IA/37(MP)2021, IA 8 of 2019, IA 177 of 2020, IA 192 of 2020, IA 957 of 2020, IA/4(MP)2021

**Coram: MADAN B. GOSAVI, MEMBER (JUDICIAL)  
VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING THROUGH VIDEO CONFERENCING BEFORE THE  
INDORE BENCH AT AHMEDABAD OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.02.2021**

**Name of the Company:** Madhya Pradesh State Industrial Development  
Corporation Ltd  
V/s  
Siddharth Tubes Ltd

**Section:** 42 r.w 36 & 60(5)/la For Directions/35 r.w 34 & 19/ 42 & 60(5) (C)/36 r.w 42  
& 60(5)/7 IBC, 2016

**ORDER**

Learned Counsel Mr. Raju Kothari appeared. Learned Counsel Ms. Soumya Sharma appeared. Learned Counsel Mr. Rohit Dubey appeared. Learned Counsel Mr. Vijayesh Atre appeared. Learned Counsel Mr. Arjun Sheth appeared for liquidator.

Learned Counsel for liquidator seeks time to file Vakalatnama in IA 37/2021 and IA 38 of 2021. It is to be filed within 7 days alongwith Board Resolution. Learned Counsel for Liquidator is directed to file reply within 7 days without fail by serving a copy to the other side and other side may file rejoinder (not more than three pages) within 7 days.

There are other IA's also. All IA's shall be heard together.

Matter to appear for further consideration on 26.03.2021.

(VIRENDRA KUMAR GUPTA)  
MEMBER (TECHNICAL)

Dated this the 18<sup>th</sup> day of February, 2021

(MADAN B GOSAVI)  
MEMBER (JUDICIAL)